

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 5**

**CA 232/2024 IN C.A.(CAA)/73(MB)2023**

CORAM:

**SH. PRABHAT KUMAR      JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **09.07.2024**

NAME OF THE PARTIES: OPUS SOFTWARE SOLUTIONS PRIVATE  
LIMITED

Section 230-232, Sec 234 of the Companies Act, 2013

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**ORDER**

**CA 232/2024**

1. Mr. Chirag Bhavsar, Advocate i/b Vis Legis Law Practice appeared for the Petitioner.
2. Learned Counsel for the Petitioner seeks one-week time to place on record hard copies. In the meanwhile, Petitioner shall state whether effect of the change of the appointed date is reflected in the swap ratio envisaged in the Scheme.
3. List this matter on **18.07.2024** for hearing.

**Sd/-**  
**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**

Sapna